

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A.676 of 1996

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.  
Hon'ble Mr.G.S.Maingi, Administrative Member.

A.N.BHATTACHARJEE & ORS.

vs.

UNION OF INDIA & ORS.

For the applicants : None

For the respondents : Mrs.Uma Sanyal, counsel.

Heard on : 28.1.2000

Order on : 28.1.2000

ORDER

D.Purkayastha, J. M.

When the matter is taken up for hearing, 1st.counsel for the applicants is not present. However, the applicant no.2, Mr.S.K. Banerjee appears personally and prays for permission to appear in this case on behalf of all the applicants. We find that the other applicants have not appeared before us and Mr.S.K.Banerjee wanted to appear as the General Secretary of the Association concerned.

2. We have, however, gone through the application for the interest of justice. We find that in this application, the applicants have sought for a direction upon the respondent no.2 to implement the recommendations of the Fourth Pay Commission in line with the order

of the Govt. of India as per annexure 'A/1' to the O.A. by way of increasing the posts of Stenographer Gr. II, in the pay scale of Rs.1400-2600/- from 4 to 7 and placing 4 Stenographers to Stenographer Gr. I in the pay scale of Rs.1640-2900/- w.e.f.

1.1.1986 and to pay arrears of pay and allowances to the incumbents of such posts by way of promotions from lower grades to higher grades in accordance with the process of selection existing in the department. We find that the Director vide his letter dated 24.6.1991 at annexure 'A/4' of the O.A., has forwarded the case of the applicants to the Director of Apprenticeship Training, D.G.F. & T., Ministry of Labour, Shram Shakti Bhawan, New Delhi, but the same has not been decided by him till date.

3. In view of the aforesaid circumstances, we think it would be appropriate on our part to direct the respondents to consider the representations of the applicants forwarded vide annexure 'A/4' within a time-bound period and pass orders accordingly.

4. The respondents are directed to consider the representations of the applicants forwarded vide annexure 'A/4' to the Director of Apprenticeship Training, DGF&T, Ministry of Labour, Shram Shakti Bhawan, New Delhi, and pass appropriate reasoned and speaking order within three months from the date of communication of this Order.

5. Be it mentioned here that if other departments of the Govt. of India have considered and allowed similar cases on the basis of the recommendations of the Fourth Pay Commission, the case of the present applicants be also considered by the respondents in the same light. The decision taken by the respondents be communicated to the applicants within a fortnight from the taking of decision. The applicants are given the liberty to approach this Tribunal afresh if they are aggrieved by the order of the respondents.

6. This O.A. stands disposed of. No order is passed as to costs.

*G.S. Mungji*  
(G.S. Mungji)  
Administrative Member

*D. Pukayastha*  
(D. Pukayastha)  
Judicial Member